



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION

**THE KARNATAKA MUNICIPALITIES AND CERTAIN OTHER LAW
(AMENDMENT) BILL, 2020
(LA Bill No. 12 of 2020)**

A Bill further to amend the Karnataka Municipalities Act, 1964 and the Karnataka Municipal Corporations Act, 1976.

Whereas it is expedient further to amend the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964), and the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India as follows:-

1. Short title and commencement.-(1) This Act may be called the Karnataka Municipalities and Certain Other Law (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of the Karnataka Act 22 of 1964.- In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964), in section 38, in sub-section (2), in clause (j), after sub-clause (vi-a), the following shall be inserted, namely:-

“(vi -b) the manner of cast of vote by the qualified voter in favour of none of the above (NOTA) candidates contesting at the election, in case where he does not want to cast his vote in favour of any candidate;”

3. Amendment of the Karnataka Act 14 of 1977.- In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977), in section 55, in sub-section (2), clause (h), after sub-clause (vi-a), the following shall be inserted, namely:-

“(vi-b) the manner of cast of vote by the qualified voter in favour of none of the above (NOTA) candidates contesting at the election, in case where he does not want to cast his vote in favour of any candidate;”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) and the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) to give option to the voters in the ballot papers and electronic voting machine regarding the none of the above candidates contesting at the election.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

B.S.YEDIYURAPPA
Chief Minister

M.K. Vishalakshi
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE
THE EXTRACT FROM THE KARNATAKA MUNICIPALITIES ACT, 1964 (KARNATAKA
ACT 22 OF 1964)

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38. Control of elections.-X X XX XX

(2) Subject to sub-section (1) Government may, by notification and after previous publication, make rules to provide for or to regulate all or any of the following matters for the purpose of holding elections of councilors under this Act, namely:—

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(j) the date, time and place for poll and other matters relating to the conduct of elections including,—

- (i) the appointment of polling stations for each ward
- (ii) the hours during which the polling station shall be kept open for the casting of votes;
- (iii) the printing and issue of ballot papers
- (iv) the checking of voters of reference to the electoral roll;
- (v) the marking with indelible ink on the left fore-finger or any other finger or limb of the voter and prohibition of the delivery of any ballot paper to any person if at the time such person applies for such paper he has already such mark so as to prevent personation of voters;
- (vi) the manner in which votes are to be given and in particular in the case of illiterate voters or of voters under physical or other disability;
- (via) the manner of giving and recording of votes by voting machines;

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THE EXTRACT FROM THE KARNATAKA MUNICIPAL CORPORATIONS ACT, 1976
(KARNATAKA ACT NO. 14 OF 1977)

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55. Control of elections and power to make rules regulating the election of councilors.- X X XX XX

(2) Subject to sub-section (1) the Government may make rules to provide for or regulate all or any of the following matters for the purpose of holding elections of councilors under this Act, namely:-

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(h) the date, time and place for poll and other matters relating to the conduct of elections including,-

- (i) the appointment of polling stations for each ward
- (ii) the hours during which the polling station shall be kept open for the casting of votes,
- (iii) the printing and issue of ballot papers
- (iv) the checking of votes by reference by the electoral roll,
- (v) the marking with indelible ink of the left forefinger or any other finger or limb of the voter and prohibition of the delivery of any ballot paper to any person if at the time such person applies for such paper he has already such mark so as to prevent personation of voters,
- (vi) the manner in which votes are to be given and in particular in the case of illiterate voters or of voters under physical or other disability,
- (via) the manner of giving and recording of votes by voting machines;

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